

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

T.A. No. 2083/86

Date of decision: 18.5.93

UNION OF INDIA & ORS : Petitioners/Applicant.

VERSUS

ABDUL RASHEED : Respondent
Mr. R.N. Soral : Counsel for the Petitioners.
Mr. J.K. Kaushik : Counsel for the respondent.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

~~T.A. has already been dismissed and the applicant~~
(now respondent) has expired. Thus, the T.A. has become
infructuous and is dismissed accordingly, with no orders
as to costs.

(O.P. SHARMA)
Administrative Member

(D.L. MEHTA)
Vice-Chairman